

actual date of withdrawal. Besides this, commitment charges at a rate of 0.5% on the amount committed but not withdrawn and also as service charges of 0.75% on Principal amount withdrawn and outstanding from time to time have to be paid. The repayment is envisaged in semiannual installments commencing from September 15, 2016 and ending March 15, 2041.

(d) The Project has got 4 components being implemented through 188 sub-projects. There is one component on Production to Consumption Systems Research, referred to as 'value chain'. The objective is to link research output to commercial ventures for sustainable improvement of selected agricultural production to consumption systems (value chains), aiming at higher returns to farmers, processors and others in the chain. As such there is no project only addressing reduction in post harvest losses.

### **Unfair practices in educational institutions**

\*75. SHRI GOVINDRAO ADIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received large number of complaints about unfair practices in Technical educational institutions and Universities in the country;

(b) if so, the details thereof and the kinds of complaints made; and

(c) the details of steps taken or proposed against such institutions for preventing such frauds and unlawful activities of educational institutions in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) All India Council for Technical Education (AICTE) has reported that it has received 101 complaints against technical institutions on the alleged unfair practices in the last year and the current year. Similarly, University Grants Commission (UGC) has reported that it has received 23 complaints against Universities/institutions deemed-to-be Universities for indulging in alleged unfair practices. The complaints are mostly related to running of fake institutions and award of fake degrees, charging high fees, fee fixation or charging Capitation Fees, non-refund of fees, misleading advertisements, running of un-approved courses, complaints related to admissions, complaints/suggestions relating to entrance examinations and regarding complaints against private managements etc.

(c) UGC and AICTE have reported that they are issuing show-cause notices wherever, complaints are received about alleged unfair practices. Inspections by Expert Committees are undertaken wherever necessary, UGC and AICTE are also regularly publishing information in their respective websites, about fake Universities, unapproved institutions and unapproved courses respectively, from time to time. Public notices are also issued from time to time for information of students and general public.

Government is of the opinion that a law prohibiting unfair practices in higher education could minimize cause for complaints in this regard, and has consequently introduced a Bill namely, The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010, in Parliament on 3rd May, 2010.

### **Setting up of Mega Food Parks**

\*76. DR. K.P. RAMALINGAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government proposed to set up 30 Mega Food Parks during the Eleventh Five Year Plan period;
- (b) if so, whether those Mega Food Parks have been established as planned by Government;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor and the steps taken by Government in this regard; and
- (e) the total number of Mega Food Parks proposed by Government in the next Five Year Plan period, State-wise?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Government, has already approved setting up of 15 Mega Food Parks (MFPs) under the Scheme for Infrastructure Development, out of 30 Mega Food Parks envisaged to be set up during Eleventh Plan Period.

(b) The projects approved so far are at different stages of implementation in accordance with the guidelines of the Scheme.

(c) The implementation status of 15 Mega Food Parks approved is given in Statement (*See* below).

(d) Progress of some of the projects are slow due to difficulty in arranging land, delays in getting State Government clearances etc. Ministry has taken up these issues with concerned State Governments. The progress of the project is regularly monitored and efforts are made to remove impediments in implementation.

(e) Proposals for next Five Year Plan have not been finalized.